

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-540(ND)2018

SECTION OF THE COMPANIES ACT, 2013: 9 of IBC, 2016

In the matter of:

M/s. Rakesh Mehra

....Petitioner

V/s.

M/s. Saha Infratech Pvt. Ltd.

....Respondent

Order delivered on 13.09.2018

Coram:

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

For Petitioner (s) : None

For Respondent (s) : Ms. Akansha Kaushik, Advocate

ORDER


Vide order dated 13.07.2018 of the Hon'ble NCLAT pursuant to the disbursal of the amount of Rs. 12.5 lakhs to the petitioner, directed CIR process to be terminated. While doing so, Hon'ble NCLAT also directed that the fees of the IRP shall be paid. Ld. Counsel for the Respondent submits that as per the averments made by the IRP, they had learnt about the order of Admission in August, 2018 itself. The IRP on the other hand submits that he has made 5 visits to NCLT. Keeping in view that no constructive work was carried out in the CIR


(Sapna)

l

proceedings, the fees of IRP is fixed at a sum of Rs. 31,000/-. The same be paid within 1 week.

Disposed off as above.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)